IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8012 of 2021

Bhajju Yadav @ Shiv Bhajan Yadav … ... Petitioner

Versus

The State Of Jharkhand … … Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Abhay Kr. Chaturvedy, Advocate
For the State : APP

Order No. 03: Dated: 7th September, 2021

Heard the parties.

The petitioner is an accused in connection with Hunterganj P.S. Case No. 153 of 2009 (G.R. No. 980 of 2009).

There was an exchange of firing between the police personnel and the extremists. Some of the police personnel had sustained injuries due to a bomb blast carried out by the extremists. It has been alleged that villagers had disclosed about the name of the extremists who had fled away.

It appears that some of the accused persons have been acquitted by the learned trial court. The petitioner seems to have been implicated on the disclosure made by some unnamed sources. The petitioner is in custody since 18.03.2021.

One of the similarly situated co-accused person namely Doman Das has been granted bail by this Court in B.A. No. 7403 of 2021.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra, in connection with Hunterganj P.S. Case No. 153 of 2009 (G.R. No. 980 of 2009).

(Rongon Mukhopadhyay, J.)

MM